

**HIGH COURT LEGAL SERVICES COMMITTEE  
HIGH COURT OF MEGHALAYA, SHILLONG**

**NOTIFICATION**

Dated Shillong, the \_\_\_ August, 2018

No.HCM II/142/2017/Estt/

With approval of the Judge-In-Charge, High Court Legal Services Committee, High Court of Meghalaya, the Committee is pleased to empanel Dr. Nitesh Mozika, Advocate, for acting as Legal Aid Counsel in the High Court of Meghalaya.

The High Court Legal Services Committee has full authority in selecting such panel lawyers/advocates for acting as Legal Aid Counsel.

Nothing shall prevent the High Court Legal Services Committee from deleting names from the panel after being satisfied that he/she has been neglecting his/her duties or has been conducting malpractices while performing his/her duties as panel lawyer.

By order,

**SECRETARY**  
**HCLSC**

Memo No. No.HCM II/142/2017/Estt/4424A

Dated 17<sup>th</sup> August, 2018

Copy to (for information):-

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice for his Lordship's information.
2. The P.S to Hon'ble Mr. Justice S.R.Sen, Executive Chairman, Meghalaya State Legal Services Authority.
3. The P.A to Registrar General, High Court of Meghalaya, Shillong.
4. The Director General of Prisons, Meghalaya, Shillong.
5. The Secretary to the Government of Meghalaya, Law Department, Shillong.
6. The Member Secretary, Meghalaya State Legal Services Authority, Shillong.
7. The District & Sessions Judge-cum-Chairman, District Legal Services Authority \_\_\_\_\_
8. The Deputy Commissioner \_\_\_\_\_
9. The President, Meghalaya High Court Bar Association, Shillong.
10. The Judge, District Council Court \_\_\_\_\_
11. The Director, Printing & Stationery, Meghalaya, Shillong for publishing the notification in the next issue of the official gazette.
12. The System Analyst, High Court of Meghalaya, for uploading the same in the official website.
13. Dr. Nitesh Mozika, Advocate for information and necessary action.
14. Notice Board.
15. Office File.

  
**SECRETARY**  
**HCLSC**